

Accident (Compensation) Rules, 1950, as amended in 1974.

The Central Government appoints Ad-hoc Claims Commissioners with summary powers to receive and determine claims for compensation in case of each major train accident, covering accidents which involve more than 10 deaths or more than 20 casualties under the Indian Railways Act, 1890. However, in case of all Minor Train Accidents, that is, where the number of deaths is 10 or less than 10, or the casualties 20 or less than 20, the District Magistrates/Judges in the Districts have been appointed as Ex-officio Claims Commissioners for such purposes and notified in the Gazette of India.

The applications for compensation under the Indian Railways Act, 1890 can normally be preferred by the claimants within a period of three months of the occurrence of the accident to the Ad-hoc Claims Commissioners/Ex-Officio Claims Commissioner, as the case may be. The Claims Commissioners may, on good cause shown, allow any application to be made by the claimant at any time within one year of the occurrence of the accident also. Full fledged Court proceedings take place before a verdict is awarded by the Court and both the parties viz. the claimants, and the Railway Administration are given the opportunity to establish the claim in order to avoid any irregular payment of compensation to a wrong party. These claims are satisfied on the basis of the verdict of the Court without any delay on the part of the Railway Administration.

Bina-Delhi Railway Line

8739. SHRI MADHAVRAO SCINDIA: Will the Minister of RAILWAYS be pleased to state:

(a) progress of the electrification of the Bina-Delhi Railway line upto the end of March, 1978;

(b) whether electrification of the line is expected by the end of October, 1978; and

(c) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Nil. The work has not so far been sanctioned for execution.

(b) No.

(c) Does not arise.

गुजरात में यात्री शेडों आदि पर हूआ व्यय

8740. श्री धर्म सिंह भाई पटेल क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) गुजरात के सौराष्ट्र प्रदेश में जेतलसर जंक्शन से पोरबन्दर तक, पोरबन्दर से जामनगर तक और शापुर सोरठ से मराडिया स्टेशनों तक यात्री शेडों, गोदाम, स्टेशनों के कमरों और कर्मचारियों के क्वार्टरों पर वर्ष 1976-77 और 1977-78 के दौरान कितना व्यय हुआ तथा उन पर किस प्रकार का खर्च हुआ; और

(ख) क्या वर्ष 1978-79 में इन पर कोई व्यय किया जायेगा अथवा अभी कोई काम किया जाना है और यदि हां, तो किये जाने वाले कार्य का, स्टेशनवार व्यौरा क्या है तथा उन पर कितना खर्च आयेगा ?